IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

	C.P. No. 129(ND)/2016
IN THE MATTER OF:	
Mr. Amar Pal Singh	Petitioner
v.	
M/s. Manila Resorts Pvt. Ltd. & Ors.	Respondents

Order delivered on 19.09.2017

Coram:

SECTION:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s) : Mr. Robin R. David & Mr. Febin M Varghese, Advocates

For the Respondent(s) : Mr. Apar Gupta, Ms. Garima Jain & Ms. Disha Gupta, Advocates

UNDER SECTION 241/242

Mr. Ramesh Singh & Mr. Deepak Goyal, Advocates

Mr. S. Jahani & Ms. Sruti Bisht, Advocates for Respondent

No. 2 & 9

ORDER

We have heard the argument partially.

Let the matter be adjourned for the parties to take instructions with regard to amicable settlement on 26.09.2017.

Interim relief to continue.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER JUDICIAL

Sd1-

19.09.2017 VINEET